

(2006) 07 AHC CK 0184

Allahabad High Court

Case No: Second Appeal No. 2574 of 1983

Subedar

APPELLANT

Vs

Ram Swroop and
Others

RESPONDENT

Date of Decision: July 21, 2006

Citation: (2006) 07 AHC CK 0184

Hon'ble Judges: S.P. Mehrotra, J

Bench: Single Bench

Advocate: J.N. Dubey, Satya Prakash, S.P. Tripathi and R.L. Yadav, for the Appellant; S.B. Kulshreshtha, Shailandra Kumar Kulshreshtha and Yogendra Srivastava, for the Respondent

Final Decision: Dismissed

Judgement

S.P. Mehrotra, J.

Sri R.L. Yadav holding brief for Sri Satya Prakash, Advocate, whose name has been shown in the cause list as the learned Counsel for the plaintiff-appellant, states that despite repeated complications having been sent to the plaintiff-appellant, the plaintiff-appellant has not contacted Sri Satya Prakash for giving instructions in the matter.

2. In the circumstances, Sri Satya Prakash has no further instructions in the matter.

3. In view of the statement made by Sri R.L. Yadav holding brief for Sri Satya Prakash, Advocate, whose name has been shown in the cause list as the learned Counsel for the plaintiff-appellant, the Second Appeal is dismissed for want of prosecution.